

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

08/02/2019

O.A./260/110/2019  
WITH INTERIM PRAYER

D SATAPATHY  
-V/S-  
ARCHOEOLOGICAL SURVEY OF INDIA

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr. B. Rout

FOR RESPONDENTS(S) Adv.: Mr. B. Swain

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.  Ld. Counsel for the applicant submitted that the grievance of the applicant would be addressed if a direction would be given to Respondents for disposal of his representation dated 23.08.2017 (Annexure-A/2) for 1/30th status within a specified time.
	Ld. Counsel for the Respondents wanted to obtain instructions as to whether the applicant is continuing to be engaged or not till the representation is pending.
	In view of the limited prayer made by the Ld. Counsel for the applicant and taking into account the fact that the applicant has claimed in his representation that he is continuing to be engaged by the respondents since 2007 without any interruption and without expressing any opinion on the merit of case including delay/limitation, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider and dispose of the representation dated 23.08.2017 (Annexure-A/2) by passing a speaking and reasoned order in accordance with the law, copy of which shall be communicated to the applicant within two month from the date of receipt of this order.

The O.A. is disposed of accordingly at this stage. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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